Quacks in Delhi

†2888. SHRI AMAR SINGH: PROF. M.M. AGARWAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government have detected around thirty thousand quacks and fictitious doctors active in Delhi;
- (b) whether Government have formulated work policy regarding initiation of necessary action against such fictitious doctors;
 - (c) if so, the details thereof; and
- (d) the action taken by Government against fictitious doctors and medical colleges and the success achieved so far in this regard;

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) According to Government of NCT of Delhi they have identified 75 unqualified doctors in Delhi so far.

(b) to (d) According to the provisions contained in the Indian Medical Council Act, 1956, the Indian Medicine Central Council Act, 1970 and Homoeopathy Central Council Act, 1973, no unregistered practitioner can practice medicine. Any person who acts in contravention of the provisions can be punished with imprisonment and fine under the respective Acts.

However, there is no specific provision under law to take deterrent action against unqualified practitioners who masquerade as doctors and practice medicine. To deal with this situation, Government has initiated steps to formulate a model legislative proposal for checking medical practice by unqualified persons.

Population Control

2889. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government have selected districts in some States for effectively implementing the population control;
 - (b) if so, the details thereof;

[†]Original notice of the question was received in Hindi.